

know whether the Secretary has forward the paper to you. It is a privilege motion.

Mr. Speaker: What if it is a privilege motion? It will be coming to him in due course if it is to come before the House. It is not stated in that rule that the Speaker must look into it the very day or the next day; he will take his own time to do it.

Shri Anthony Pillai: I have raised a point of order.

Mr. Speaker: Order, order. I have heard the point. There is no point of order. The time of the House is precious and should not be spent unless there is anything substantial. The hon. Member will kindly look into the rules and satisfy himself and then come to me.

Shri Tangamani (Madurai): May I say a word?

Mr. Speaker: On what? Is it about this?

Shri Tangamani: I have given notice of two adjournment motions five days back—one dealing with the journalists wage award, the other one about the employees of Neiveli. I have not received any reply so far.

Mr. Speaker: Let him write to me and I shall look into them. Instead of raising it here, he might have sent a chit as to what has happened. I do not think I have received any adjournment motion. Are all these adjournment motions?

Shri Tanagamani: They are short notice questions.

Mr. Speaker: What am I to answer if an adjournment motion has developed into a short notice question?... (*Interruptions*): I am not going to allow anything further. We shall proceed to the next item of business on the Order Paper.

PAPERS LAID ON THE TABLE FERTILISER (CONTROL ORDER)

The Minister of Food and Agriculture (Shri A. P. Jain): Sir, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of the Fertiliser (Control) Order, 1957, published in the Notification No. S.R.O. 1391, dated the 4th May, 1957.

[Placed in Library. See No. S—62/57.]

APPROPRIATION (No. 3)* BILL 1957

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1954, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is :

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1954, in excess of the amounts granted for those services and for that year.”

The motion was adopted.

Shri T. T. Krishnamachari: I **introduce the Bill.

CENTRAL SALES TAX (AMENDMENT) BILL—concl'd.

Mr. Speaker: The House will proceed with the clause-by-clause consideration of the Bill to amend the Central Sales Tax Act, 1956.

The Minister of Finance (Shri T. T. Krishnamachari): Yesterday, you were good enough to adjourn the debate on this Bill in order to enable the Government to examine the